ബുള്ളറ്റിൻ ഭാഗം - 2 2020 ഡിസംബർ 3

നമ്പർ: 912

<u>ശ്രീ.എം.സി.കമറ്റദ്ദീൻ എം.എൽ.എ യെ അറസ്റ്റ്റിമാൻഡ്</u> ചെയ്യത് സംബന്ധിച്ച്.

I

കണ്ണൂർ ക്രൈം ബ്രാഞ്ച് ഡെപ്യൂട്ടി സൂപ്രണ്ട് ഓഫ് പോലീസിൽ നിന്നം താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

" I have the honour to inform you that I have found it my duty in the exercise of my powers under section 41 of Criminal Procedure Code of the (Act), to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly, be formally arrested in Cr. 1. 220/CB/KNR & KSD/R/20.

2. 221/CB/KNR & KSD/R/20,

u/s 406, 409, 420 r/w 34 IPC.

Sri.M.C.Kamaruddin, Member, Legislative Assembly was accordingly formally arrested at 10.40 on 26.11.2020 and is at present lodged in the Central Prison, Kannur."

п

കോഴിക്കോട് ക്രൈം ബ്രാഞ്ച് സെൻട്രൽ യൂണിറ്റ് - III ഡിറ്റക്ടീവ് ഇൻസ്പെക്ടർ -II ൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കന്നു.

" I have the honour to inform you that I have found it my duty in the exercise of my powers under section 41 of CrPC (of the Act), to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly, be arrested for Cr. Nos.

- 1. 153/CB/KNR & KSD/R/20,
- 2. 155/CB/KNR & KSD/R/20,
- 3. 161/CB/KNR & KSD/R/20,
- 4. 162/CB/KNR & KSD/R/20,
- 5. 176/CB/KNR & KSD/R/20.
- 6. 178/CB/KNR & KSD/R/20.
- 7. 186/CB/KNR & KSD/R/20,

u/s 406, 409, 420 r/w 34 IPC & section 5 of Kerala Protection of Interests of Depositors in Financial Establishments Act, 2013 and section 3 r/w 5 of Banning of Unregulated Deposit Schemes Act, 2019.

Sri.M.C.Kamaruddin, Member, Legislative Assembly was accordingly arrested on 27.11.2020 and is at present lodged in the Central Jail, Kannur."

Ш

പയ്യന്നൂർ ഇഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ലേറ്റിൽ നിന്നും താഴെപ്പ്രയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

" I have the honour to inform you that Sri.M.C.Kamaruddin, S/O A.P. Muhammed Kunhi, Aged 55Years, Karma, Edachakai PO, Kasargod (MLA Manjeswaram LSA) involved in Crime No. 227/2020 to 239/2020 of CB Kannur was arrayed as an accused under sec 420,406,409 IPC, who was formally arrested on 16/11/2020 from District Jail, Hosdurg and there after produced before me through google meet from Central Prison, Kannur with remand report in all 13 Crimes. There after the above named MLA was remanded to Central Prison, Kannur till 10/12/2020. I have the honour to inform you that the sanction is accorded as per order in CMP No. 3124/2020 to Sunil Kumar.M, Deputy Superintendent of Police, Crime Branch, Kannur to question the MLA in the presence of the Jail Superintendent Central Prison on 27/11/2020 as per rules."

എസ്. വി. ഉണ്ണികൃഷ്ണൻ നായർ, സെക്രട്ടറി.